

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

vs

M/s Shekar Resorts Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 25.01.2019

Coram:

Ms. Ina Malhotra,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Applicant

: Mr. Abhishek Anand, Mr. Tushar, Advocate Mr.  
Sanjeev Kumar, Advocate

For the Respondent

ORDER

CA No. 44 has been filed by the Resolution Professional. Learned counsel submits that they are required to file GST return online, however on account of past arrears, the same is not being accepted online. Accordingly they may be allowed to manually file the GST return for the current period. The department is directed to accept the same. Allowed. CA stands disposed off. Order be given dasti.

CA No. 427 has been filed under Section 19(2) and 70(1) of the Code. Despite notice being effected on the Ex Directors, none is present on their behalf. It is alleged that they are not cooperating with the Resolution Professional. Let fresh notice be issued in terms of the previous order. Dasti.

CA No. 410 has been filed by the Electricity Department in respect of their previous payments. Learned counsel appearing for the RP submits that the current dues are being paid regularly. Learned counsel for the appellant states that with respect to the previous

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claims they stand admitted and have been taken into account by the RP. In view of the same, nothing survives. CA stands disposed off.

-Sd-

**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**

Varinder Kumar

-Sd-

**(INA MALHOTRA)**  
**MEMBER (JUDICIAL)**